

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 54

CP/295(MB)2023

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 06.02.2024

NAME OF THE PARTIES:

DEEPAK BHAGWANDAS RAHEJA

V/s

SEA PRINCESS DEVELOPERS PRIVATE LIMITED

Section 241(1) Sec. 242(4) of the Companies Act, 2013

ORDER

Adv. Aman Anand, Adv. Jayesh M. for the Respondent No.2 & 5. Adv.Nausher Kohli a/w Akash Agarwal i/b AMR Law for Petitioner is present through VC.

Ld. Counsel for the Respondent appears and informs the circumstances which led to its non- appearance. After being satisfied, we consider it appropriate to recall the order setting them ex-parte. The reply will be placed on record within one (1) week and ad-interim order shall continue. List this matter on Board on **01.03.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**

Rehan Shaikh